NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

9. C.P. (IB)/263(MB)2024

CORAM:
SHRI ANIL RAJ CHELLAN **SHRI KULDIP KUMAR KAREER**
HON'BLE MEMBER (T) **HON'BLE MEMBER (J)**

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.07.2024

NAME OF THE PARTIES:- **Online Reputation Management Private Limited**

V/s

Method And Madness Technology Private Limited

Section: U/s 9 of Insolvency and Bankruptcy Code, 2016

ORDER

CP(IB) 263(MB)2024

Presence:-

Mr. Lzafeer Ahmed a/w Mustaq, Adv. (VC) … for Operational Creditor

Mr. Meghna Rajadhyakhsa a/w Kriti Kalyani and Ritwik Guhd Mustafi, Adv. (VC)

… for Corporate Debtor

Counsel appearing for the Operational Creditor seeks more time to file rejoinder. Let rejoinder, if any, on behalf of the Operational Creditor be filed within a period of two weeks from today by serving an advance copy on the other side at least two days before the next date of hearing. List this matter for hearing on **04.09.2024.**

Sd/- **Sd/-**
ANIL RAJ CHELLAN **KULDIP KUMAR KAREER**
Member (Technical) **Member (Judicial)**
ANKIT